

state whether any violation of sub-section (4) of Section 2(b) of FERA was involved in the transfer of shares of the company held by Italviscosa Eastern Trading S.P.A. to another foreign company?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Presumably the intention of the Hon'ble Member is to refer to sub-section (4) of Section 26 of FERA. In the instant transaction there is no violation of Section 26(4) since SAPINA, LUXEMBURG, continues to hold shares in the Indian company though the ownership of SAPINA, LUXEMBURG has changed from the non-resident to another non-resident.

Printing of Currency Notes

1159. SHRI GHUAM RASOOL MATTO: Will the Minister of FINANCE be pleased to state:

(a) the number of currency notes of various denominations indented for by the Reserve Bank of India to his Ministry for being printed in the Government Security Presses during the

years (financial or calendar years as the case may be) 1978, 1979 and 1980;

(b) the number of pieces of the currency notes thus indented actually issued to the Reserve Bank of India for onward issuance to the public in the country during the years 1978, 1979 and 1980; and

(c) the corresponding figures of indenting such currency notes by the Reserve Bank of India and the number issued by his Ministry to the Reserve Bank of India against these indents during the years 1981, 1982 and 1983 (financial or calendar year as the case may be) respectively?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c) Currency notes of various denominations indented for by the Reserve Bank of India and supplies received by the Bank during each of the financial years 1978-79 to 1983-84 are given below:

Currency Notes (Million pieces)

	Indented for by Reserve Bank	Supplied to Reserve Bank
1978-79	5300	4960
1979-80	5260	4137
1980-81	5650	5677.5
1981-82	6200	4981
1982-83	7430	4306
1983-84	5350	3566

Participation in Hanovar Fair

1160. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of COMMERCE be pleased to state:

(a) what gains have accrued or will accrue to the country after enjoying

the Partner status in the recent Hanovar Fair; and

(b) whether he agrees with TFAI Chairman's Comment as quoted in the "Times of India", London Correspondent's despatch that "more we trade with West, more we lose"?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR):

(a) Partner country participation by India in the Hanovar Fair '84 has been a success in as much as it has been instrumental in correcting the image about industrialization of India. This is likely to lead to expanded trade between India and FRG, in particular and between India and other countries in general. During the Fair, orders amounting to Rs. 20 crores were received and several trade negotiations are at various stages of finalisation which expectedly will result in further business of Rs. 30 crores.

(b) The Chairman, Trade Fair Authority of India made this remark in the context of the present situation of trade between India and the countries in the West whereby we export raw materials and traditional items and import machinery and technical know-how. It appears from the Press Report that he also stated that developed countries should also start buying more of manufacture goods rather than raw materials as at present.

Deduction of Income-tax from the Salaries of Indian Staff in Foreign Diplomatic Missions

1161. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of FINANCE be pleased to state:

(a) how many foreign diplomatic missions are deducting income-tax from the salaries of their Indian employees and depositing with the Income-tax authorities;

(b) whether Government have compiled a list of Indian employees of foreign missions for assessing them for recovery of income-tax; and

(c) if not, what measures have been taken by Government to ensure that such employees are assessed to Income-tax?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) Foreign diplomatic missions are not obliged under the Income-tax Act, 1961, to deduct tax at source from salaries paid to their Indian employees.

(b) Government have received lists in respect of 26 foreign missions in India very recently, which are being scrutinised. Attempts are being made to obtain such lists from the remaining foreign missions.

(c) in view of (b) above, question does not arise.

Income-tax payees in the country

1162. SHRI RAJNI RANJAN SAHU: Will the Minister of FINANCE be pleased to state:

(a) what was the total number of income-tax payees in the country as on the 31st March, 1984; and

(b) what was their number as on the 31st March, 1980, 1981, 1982 and 1983?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) The total number of assesseees in the books of the department as on 31-3-1980, 31-3-1981, 31-3-1982, 31.3.1983 and 31.7.1983 is as under:—

Date	No. of income-tax assesseees
31-3-1980	41.76 lakhs
31-3-1981	45.94 lakhs
31-3-1982	46.61 lakhs
31-3-1983	47.97 lakhs
7-1983	48.92 lakhs

Information as o 31-3-1984 is not yet available.